

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4097
ANSWERED ON FRIDAY THE 04th January, 2019
[PAUSHA14, 1940 (SAKA)]**

COMPLAINTS AGAINST HOSPITALS IN CCI

QUESTION

**4097. SHRI SUMEDHANAND SARSWATI:
SHRI CHANDRA PRAKASH JOSHI:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Competition Commission of India (CCI) has received complaints of unnecessary fees being charged by the super speciality hospitals in Delhi and National Capital Region;**
- (b) if so, the action taken so far by the Government in this regard;**
- (c) whether the Government is receiving such complaints on a regular basis;**
- (d) if so, the number of such complaints received during the last four years; and**
- (e) the details of the action taken so far by the Government on these complaints?**

ANSWER

**THE MINISTER OF STATE FOR LAW AND
JUSTICE AND CORPORATE AFFAIRS**

(SHRI P.P. CHOUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

(a) to (e): The Competition Commission of India (CCI) had received two regular complaints filed u/s 19 (1) (a) of the Competition Act, 2002 (the 'Act') and one Miscellaneous Complaint alleging contravention of the provisions of the Act, inter-alia, against Super Speciality Hospitals in Delhi and National Capital Region for charging unnecessary charges on treatment. In one case (No.20/2014), the CCI found that there was no contravention of the provisions of the Act and closed the case under section 26(2) of the Act at *prima-facie* stage vide their Order dated 14.03.2017. In another Case (No. 77/2015), the Commission, vide Order dated 31.08.2018, has referred the matter to Director General, CCI for a detailed investigation. In addition to the aforesaid two regular complaints, one General Complaint (No.7650) has also been received on 12.09.2018 alleging, inter-alia, that the hospitals in general and Mata Chanan Devi Hospital, New Delhi in particular are charging exorbitant prices for the treatment which is otherwise available at cheaper rates. CCI is taking action as per law. This is a continuous process.
